

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 5**  
**CP 35/241- 242/PB/2022**

**IN THE MATTER OF:**

Flovel Hydro Technogies Pvt Ltd. & anr	.... Petitioner
Vs	
Mecamidi HPP India Pvt Ltd & Ors.	.... Respondent

**Order under Section 241-242**

**Order delivered on 04.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Sr. Adv. Sudhir Makkar, Adv. Saumya Gupta, Adv. Kanishk Garg, Adv. Kartik Gupta
For the Respondent	:	
For Alleged Contemnors	:	Adv. Ankur Goel, Adv. Pururaj Agarwal for 1-4

**ORDER**

**Cont-P-05/2022, IA(CA)-68/2022, IA(CA)-73/2022**

It is stated at bar that an appeal has been filed before the Hon'ble NCLAT against an earlier order and the same is coming up for hearing on 08.07.2024. Therefore, for the convenience of this Bench, we are adjourning the matter to **12.09.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

04.07.2024  
Lalit